

**Shri Mehr Chand Khanna:** We have not started reclamation in Umarkote area as yet. But I think we are going to operate in Umarkote, Paralkote and Minghachal in the coming year. But I cannot say which area I am going to take first. It will depend on communications, bridges and transport arrangements.

**श्री मेहर चन्द खन्ना:** क्या माननीय मंत्री महोदय बतलाने की कृपा करेंगे कि किस प्राजैक्ट में कितनी फैमिलीस बसाने की प्रोजेजस की और कितनी फैमिलीस बसाई गई हैं ?

**श्री मेहर चन्द खन्ना:** यह तो बहुत बड़ी प्राजैक्ट है और इसका जो पहला हिस्सा है उसका सबब मेरे साथ है। जो दूसरे हिस्से हैं उसको कोई और मिनिसट्री करेगी मेरे बाद। मेरा इरादा यह है कि वहां बंगाल के कैम्पस के जो नाम डेड साब लोग हैं, ३०-३५ हजार फैमिलीस हैं, उनको वहां ले जाया जाये और मेरे स्थान में वे जायेंगी भी। अभी तो बहुत थोड़ी गई है क्योंकि अभी हमने काम शुरू ही किया है।

**श्री श्री १० सि० मुसाफिर ईस्ट बंगाल:** से जो लोग प्राये हैं उनको ही वहां ले जाया जायेगा या जो वेस्ट पाकिस्तान में प्राये हैं उनको भी ले जाया जायेगा ?

**श्री मेहर चन्द खन्ना:** प्राजैक्ट का जहां तक ताल्लुक है विचार यह है कि कैम्पस में जो पापुलेशन वेस्ट बंगाल में है, उसको ले जाया जाये और जो ट्राइबल्स हैं, उनका स्थान रखा जाये। पंजाब के भाई, मद्रास के भाई, मद्रास के भाई जो हैं, उनका ताल्लुक तो किसी और मिनिसट्री से होगा, रिहैबिलिटेशन मिनिसट्री से नहीं हो सकता है।

**Shri Panigrahi:** May I know land will be allotted to Adibasis?

**Shri Mehr Chand Khanna:** I have just now answered the question. I am trying to set up an organisation and then we will take that into consideration.

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### Minimum Wages

\*1153. { **Shri L. Achaw Singh:**  
**Shri Anthony Pillai:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether any steps are being taken to review and revise the minimum wages prescribed prior to 1956 under the Minimum Wages Act, 1948 in the light of the increased cost of living, and

(b) if so, the nature thereof?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** (a) and (b) For certain categories of workers in the Central sphere undertakings under the Minimum Wages Act, 1948, rates of wages notified prior to 1956 have been revised. Revision has been generally upwards taking into consideration the increased cost of living and other relevant factors

2 Some State Governments have also revised the rates

**Shri S. M. Banerjee:** The hon Minister has stated that certain wages have been revised. May I know the categories in which it has been revised and to what extent?

**Shri L. N. Mishra:** We have already notified the revised rates in June 1959 on the basis of the recommendations of the Committee. We have revised the rates for certain categories of workers in the following: the Indian Agricultural Research Institute, New Delhi, the Central Potato Research Institute, Patna, All India Radio, Indore, employees in the tanneries and leather manufactures under the Ministry of Defence, certain categories of workers in the construction of building operations carried on by the Central Water Power Station at Khadakwasla and the Films Division, Bombay, under the Ministry of Information and Broadcasting. Regarding

the extent, though I cannot give the exact figure, it is definitely upward

**Shri S. M. Banerjee:** To what extent? What is the difference?

**Shri L. N. Mishra:** I cannot say the exact percentage. But it has been increased.

**Shri Palaniyandy:** May I know whether the Government has taken any decision to notify some more cotton ginning factories in the schedule to the Minimum Wages Act?

**Shri L. N. Mishra:** I require notice.

**Shri Ram Krishna Gupta:** May I know the nature of the steps taken so far to implement these revised rates?

**Shri L. N. Mishra:** There is a definite provision for the implementation of the recommendations.

श्री जयवीर शर्माजी मे जानना चाहता कि किन किन राज्य सरकारों ने न्यूनतम वेतनों को रिवाइज किया है ?

श्री स० ना० बिज्ज उन सब के नाम तो इस वक्त बतसाना कठिन है और उनको बूझना पड़ेगा। लेकिन जो रिपोर्टें सन् १९५३ की, १९५४ की और १९५५ की इस सदन के सामने रखी गई हैं और जोकि लाइब्रेरी में मौजूद हैं, उनसे यह सारी जानकारी हासिल की जा सकती है।

**Shri Tangamani:** Certain norms for fixing minimum wages were accepted in the Fifteenth Indian Labour Conference in July, 1957. I would like to know whether after these decisions were taken revision of minimum wages has taken place in any of the States on the basis of the recommendations.

**Shri L. N. Mishra:** So far as the States are concerned, I have no information. So far as the Central sphere is concerned, a revision has definitely taken place after that.

### Labour Employed by Contractors

\*1154 { **Shri Anthony Pillai:**  
**Shri L. Achaw Singh:**

Will the Minister of Labour and Employment be pleased to state:

(a) whether any enquiry has been conducted into the conditions of labour employed by contractors,

(b) whether Government have formulated any steps for the elimination of this form of employment, and

(c) if so, the details thereof?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (**Shri L. N. Mishra**):

(a) Special surveys are being conducted by the Director, Labour Bureau, Simla in regard to the condition of contract labour in five selected industries, viz

- (i) Building and construction
- (ii) Iron Ore Mines,
- (iii) Ports,
- (iv) Railways, and
- (v) Petroleum

(b) and (c) No such proposals have yet been formulated. The question will be examined when the reports of the surveys are received.

**Shri Palaniyandy:** May I know whether Government would suggest to private employers to encourage co-operative societies instead of contractors, thereby eliminating intermediaries?

**Shri L. N. Mishra:** That is our policy. We want to eliminate contract labour in a progressive manner.

**Shri S. M. Banerjee:** May I know when the survey is likely to be completed? Is it likely to be completed within this year?

**Shri L. N. Mishra:** Labour Bureaus have done quite a good work in